

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 33/2019-Customs (N.T./CAA/DRI)

New Delhi, dated 5th August 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendments in the Notification No. 28/2019-Customs (N.T./CAA/DRI) dated 09.07.2019 published vide S.O. 2451 (E) dated 10.07.2019.

In the Table to the said notification, against serial number 6, in column 2 and column 4 for the existing words “M/s Godrej India Ltd.” and “Nhava Sheva-V”, “M/s Godrej Industries Ltd.” and “Nhava Sheva-I” respectively shall be substituted and also for the existing entry in column 3 of serial number 6, “F. No. DRI/AZU/GI-02/Enq-3(Int-14/2017)/2018 dated 21.05.2019 read with corrigenda dated 02.07.2019 and 17.07.2019” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-23/2019-CI]

(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai.
2. Principal Commissioner/Commissioner of Customs (Nhava Sheva-I), Jawaharlal Nehru Custom House, Raigad
3. Principal Commissioner/Commissioner of Customs (Nhava Sheva-V), Jawaharlal Nehru Custom House, Raigad
4. Deputy Director O/o Additional Director General, Directorate of Revenue Intelligence, Ahmedabad with reference to his letter F. No. DRI/AZU/GI-02/Enq-3(Int-14/2017)/2018/2345 dated 17.07.2019.